

**GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS**

**RAJYA SABHA
UNSTARRED QUESTION NO. 194
ANSWERED ON TUESDAY, THE 25TH NOVEMBER, 2014**

FUNCTIONING OF NBFCs IN THE COUNTRY

QUESTION

194. SHRI SUKHENDU SEKHAR ROY:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) the number of Non-Banking Financial Companies (NBFCs) registered in the country as on 31 October, 2014;
- (b) the number of NBFCs which are filing returns regularly and how many are non-existing;
- (c) whether Government has any comprehensive monitoring system for the NBFC and if so, the details thereof;
- (d) the details of complaints received against NBFCs for perpetuating irregularities and illegalities during 2010- October 2014, year-wise; and
- (e) the details of punitive action taken against the erring NBFCs, year-wise?

ANSWER

THE MINISTER OF CORPORATE AFFAIRS

(SHRI ARUN JAITLEY)

(a) to (e): Though registered as companies under the Companies Act, the affairs of Non-Banking Financial Companies (NBFCs) are regulated by the Reserve Bank of India in terms of the provisions of Chapter III-B of the Reserve Bank of India Act, 1934. The requisite information is being collected from the Reserve Bank.
